

was estimated at 114 lakhs. The corresponding figure for rural areas was 600 lakhs.

(b) On an average, about 40,000 houses are being built annually by the various agencies under the social housing schemes of this Ministry. Statistics of houses being built by other public authorities (e.g. Central Ministries, Departments, States, undertakings, and local bodies etc.) for their employees and by the private employers/landlords are not available.

(c) No such proposal is under consideration of the Government at present.

Operational Programme for 1967

319. Shri C. C. Desai: Will the Minister of Planning be pleased to state:

(a) whether the Prime Minister has issued a directive to all Central Ministries to prepare an operational programme for 1967;

(b) the exact significance of the operational programme or so-called performance budget for each Department; and

(c) what is proposed to be achieved by preparing such programmes and in what way this innovation is an improvement for the better over the previous position?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). The Ministries have been advised to frame suitable performance budgets for the next twelve months.

(c) Performance budgeting purports to place the accent on actual performance on the basis of physical targets, etc. and implementation of programmes and not just on financial utilisation.

Unauthorised Occupation of Government Quarters

320. Shri C. C. Desai:
Shri Sharda Nandi:

Shri J. B. Singh:
Shri Ranjit Singh:
Shri Bharat Singh Chauhan:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Government bungalows in occupation of unauthorised persons;

(b) the rent being charged from them; and

(c) the steps Government contemplate to get such houses vacated in view of the shortage of accommodation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) 36 bungalow type accommodation.

(b) Rent is being charged at market rate.

(c) In some cases eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, have already been started and in others these are being initiated.

Excise Duty on Petrol and Kerosene

321. Shri Sequeira: Will the Minister of Finance be pleased to state:

(a) the Central excise duties that were levied on Petrol, Kerosene, Refined Diesel, Light Diesel and Furnace Oil, (i) before devaluation (ii) after devaluation, in rupees per kilolitre;

(b) the additional excise duties levied on each of the above products, in terms of rupees per kilolitre; and

(c) the proportion of the sale of each of the above products to the total sales of all the above products?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The information is furnished in the statement laid on the Table of the House. [Placed in Library. See No. LT-380/87]. Since both Light Diesel Oil and Furnace Oil are

assessable to duty of excise in terms of metric tonne, the statement shows the information in this unit.

Damage to Lands due to Floods

322. Shri Abdul Ghani Dar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Government have urged the State Governments to collect data regarding the wastage of fertile and agricultural lands every year due to non-construction of bunds during the floods;

(b) if so, the total area of fertile and agricultural lands wasted every year in each State as a result thereof; and

(c) the financial assistance being given to each State to construct bunds over rivers during the next three years?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, the State Governments have been requested to supply every year information relating to flood damages, which includes total area and the cropped area affected by floods.

(b) The floods on an average affect an area of about 150 lakh acres annually, of which the cropped area is about 50 lakh acres.

(c) Financial assistance by way of loans is given to State Governments for execution of flood control schemes including construction of embankments. The Central assistance for this purpose is decided every year, as a part of the overall plan outlays and the provision in the interim budget for the current year is Rs. 9 crores.

Idikki Hydro-Electric Project

323. Shri N. Sreekantan Nair:
Shri P. Venukumar:
Shri K. M. Abraham:
Shri F. F. Thomas:
Shri Vasudevan Nair:

Shri C. Janardhanam:
Shri Mangalathumadom:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Canadian Government have agreed to the new proposals of the Central Government for the supply of know-how of the components and the raw materials for the Third Set of generator, in addition to the supply of the two complete sets for the Idikki Hydro-Electric Project;

(b) if not, the reasons therefor; and

(c) the present position regarding the commissioning of the first part of the Idikki Scheme by the year 1970?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Confirmation from the Canadian authorities about their acceptance of the proposal is awaited.

(c) According to present indications, it is expected that the first unit of 130 MW would be ready for commissioning in 1970-71.

Investment of Unaccounted Money in Housing Schemes

324. Shri Seshiyar: Will the Minister of Finance be pleased to state:

(a) whether Government have considered any proposals to allow investment of unaccounted money in housing schemes in big cities, without the need to disclose the source; and

(b) if so, the decision taken thereon?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) Such a concession has not been considered to be necessary as, recently, two schemes for voluntary disclosure of incomes were instituted in quick succession and people had adequate opportunity to bring their unaccounted money back into circulation.